

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) Parts of jail premises located at Goalpara, Silchar, Kokrajhar, Jorhat, Dibrugarh and Tezpur in Assam have been designated as Detention Centres by State Government of Assam.

(b) to (d) Central Government has been vested with powers under Section 3(2)(e) and 3(2)(c) of the Foreigners Act, 1946 to detain and deport foreign nationals staying illegally in the country. Under Section 5 of The Passport (Entry into India) Act, 1920, Central Government may also by an Order direct the removal of any foreigner from India who enters India without passport and visa. These powers of the Central Government have also been entrusted under Article 258 (1) of the Constitution of India to all the State Governments since 1958. Similarly, under Article 239(1) of the Constitution of India, the Administrators of the Union Territories have also been directed to discharge the functions of the Central Government relating to the aforesaid powers.

State Governments or Union Territory Administrations are competent to establish Detention/Holding Centres as per their local requirement to detain any illegal migrants or such illegal aliens who have completed their jail sentence and whose nationality needs to be verified before deportation to their native country. State Governments/UT Administrations (UTs) do not require any specific approval from the Ministry of Home Affairs for setting up of such holding/detention centres. Details of such Centres set up by States/UTs are not centrally maintained.

#### **Implementation of nationwide National Register of Citizens**

1488. SHRI BINOY VISWAM: Will the Minister of HOME AFFAIRS be pleased to state whether Government plans to implement a nationwide National Register of Citizens in the next four years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): Till now, the Government has not taken any decision to prepare National Register of Indian Citizens (NRIC) at the National level.

#### **Construction of detention centres**

1489. SHRI TIRUCHI SIVA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details such as number, names and places of detention centres that are being built as of 2019;

(b) the total number of detention centres that are proposed to be built for the year 2020; and

(c) the details of such detention centres, the States in which they are to be situated as well as the plan for the construction of such detention centres for the year 2020?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) to (c) Hon'ble Supreme Court *vide* their Order Dated 28.02.2012 in W.P.(CH.) no. 310 of 2005 had directed that foreign nationals who had completed their sentences shall be released from jail immediately and be kept in appropriate place with restricted movement pending their deportation/repatriation.

In pursuance of the above mentioned directions of the Hon'ble Court, Ministry of Home Affairs had issued instructions on 07.03.2012 to State Governments and UT Administrations to comply with the directions of the Hon'ble Court. Detention Centres are set up by State Governments/Union Territory Administrations as per their local requirements to detain illegal immigrants/foreigners some of whom may have completed their sentence and their deportation to their native country may be pending for want of proper travel documents. Details of number of detention centres set up by the State Governments/ Union Territory Administrations are not centrally maintained.

#### **Implementation of NPR**

1490. SHRI TIRUCHI SIVA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government proposes to implement the National Population Register (NPR) in all the States throughout the country; and

(b) if so, the actions taken so far by Government to implement the National Population Register and the States that have started the implementation process?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) In pursuance of sub-rule (4) of Rule 3 of the Citizenship (Registration of Citizens and Issue of National Identity Cards) Rules, 2003, framed under the Citizenship Act, 1955, Central Government has decided to prepare and update the population register between 1st April to 30th September, 2020 along with Houselisting and Housing Census throughout the country except Assam.